


ORDER

In continuation of the order dated 22.03.2020 already passed with regard to mentioning of urgent matters during the period from 23.03.2020 to 31.03.2020 on account of precautionary measures due to outbreak of novel coronavirus-COVID-19, to facilitate the filing of the cases by mentioning, it is notified that henceforth the **mentioning of urgent cases** will be through e-mail only so as to avoid the heavy footfall in the Court premises as per following procedure:-

1. Such mentioning shall be in the form of sending "list of dates and events only" containing only one page on the email ID urgentfilingphhc@gmail.com. Henceforth, **no request for mentioning on the mobile numbers mentioned in the order dated 22.03.2020 shall be entertained.**
2. Only the emails received on aforesaid email ID between the time period **from 9.00 am to 11.00 am** on that particular day will be considered. The email received after the prescribed time slot will not be considered for that particular day. The sender will have to send the email afresh for mentioning on the next date within the prescribed time slot.
3. The list of the cases in which the mentioning has been allowed will be published on the High Court Website and the filing thereof will be allowed between 2.00 pm to 4.00 pm only on that day and those cases will be listed for hearing before the Bench on the next working day.
4. The cases not mentioned in the published list would be treated as "not accepted" for mentioning and no subsequent email of those cases will be entertained.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


23.03.2020
(Sanjiv Berry)
Registrar General
23.03.2020